MR. DEPUTY CHAIRMAN: Okay, time over. ...(*Time bell rings*)... Now, Shrimati Rajani Patil. ...(*Interruptions*)... Yes, all names will be added. ...(*Interruptions*)... Please start.

Need to amend the relevant law to help minor rape victims

श्रीमती रजनी पाटिल (महाराष्ट्र): सर, हाल ही में, शुक्रवार के दिन माननीय सुप्रीम कोर्ट ने बलात्कार से पीड़ित 10 साल की एक नाबालिग लड़की, जो 32 सप्ताह की गर्भवती थी, उसके गर्भपात की मनाही का हुक्म जारी किया। वह निराश लड़की, जिसकी उम्र अभी भी गुड़िया के साथ खेलने की है, उसे यह भी पता नहीं है कि अब कुछ ही दिनों में वह मां बनने जा रही है। घर के ही किसी व्यक्ति ने खेलती हुई लड़की के साथ बलात्कार किया और जब उसको पता चला कि वह गर्भवती हो गई है, तब तक अपने देश के MTP Act के अनुसार 20 हफ्ते निकल चुके थे और इतनी लेट MTP करने के लिए मेडिकल बोर्ड की बिल्कुल सलाह नहीं थी।

सर, संयुक्त राष्ट्र संघ की Rights of Children, 2014 की रिपोर्ट के अनुसार, हिन्दुस्तान में जो रेप होते हैं, उनमें तीन में से एक रेप नाबालिग बच्ची के साथ होता है। The Medical Termination of Pregnancy (MTP) Act, जो 1971 में बना है, उसके अनुसार 20 सप्ताह के अंदर एबॉर्शन हो सकता है। अगर माता या गर्भ को कोई शारीरिक या मानसिक आघात पहुँचने की स्थिति होती है, तभी उसको परमिशन दी जाती है। सर, आज मेडिकल साइंस ने बहुत तरक्की कर ली है। माता के गर्भ के बारे में डॉक्टर पहले ही समझ लेते हैं कि गर्भ में कोई शारीरिक कमी है या नहीं। आज down syndrome के बारे में बच्चों की स्थिति जानना संभव हुआ है, लेकिन ये सब जानने के लिए ultrasound examination करना पड़ता है, जो 18 से 22 हफ्ते में करना जरूरी होता है, क्योंकि तब तक गर्भ substantially develop होता है और anomalies दिखने के काबिल रहते हैं। लेकिन, अपने देश में आज भी हम midwives के ऊपर निर्भर रहते हैं और जब तक कोई आशंका पैदा नहीं होती, जब तक कोई doubt नहीं होता, तब तक हम sonography नहीं करते हैं और फिर कानून के अनुसार MTP करना संभव नहीं होता है।

सर, वर्ष 2014 में सरकार ने The Medical Termination of Pregnancy (Amendment) Bill introduce किया है, जिसमें एबॉर्शन की लिमिट को 20 हफ्ते से बढ़ाकर 24 हफ्ते तक करने का प्रावधान है। उसमें यह कहा गया है कि "Substantial foetal abnormalities" — in which case the time period of pregnancy is irrelevant — and widened the scope of who could carry out the abortions by introducing the term "registered health care provider" by registered medical practioners. दुर्भाग्य से, यह The Medical Termination of Pregnancy (Amendment) Bill, 2014 अभी तक ठंडे बस्ते में पड़ा है। यह सुना जा रहा है कि Prime Minister's Office ने भी इस प्रस्तावित बिल को वापस कर दिया है और उसके साथ यह भी सुनिश्चित कर दिया है कि The Medical Termination of Pregnancy (MTP) Act, 1971 को ज्यादा से ज्यादा सख्ती से लागू किया जाए। सर, हालांकि WHO का अनुमान है कि एबॉर्शन कानून की सख्ती से गुनाह कम नहीं हुआ है, बर्थ रेट कम नहीं हुआ है।

सर, मैं आपके द्वारा सरकार से इस 10 साल की बलात्कार पीड़ित लड़की के लिए दरख्वास्त करना चाहूँगी कि जो Medical Termination of Pregnancy (Amendment) Bill, 2014 आपके पास अमेंडमेंट के लिए आया है, उसको अमेंड किया जाए, इतना मैं आपके माध्यम से कहना चाहूँगी।

MR. DEPUTY CHAIRMAN: Okay, time over. ...(*Interruptions*)... Now, Shrimati Ambika Soni. ...(*Interruptions*)... Shrimati Ambika Soni can take one minute. Yes, all the names may be added. ...(*Interruptions*)...

SHRI GHULAM NABI AZAD (Jammu and Kashmir): Sir, I associate myself with the mention made by the hon. Member.

SHRI JAIRAM RAMESH (Karnataka): Sir, I too associate myself with the mention made by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I too associate myself with the mention made by the hon. Member.

SHIR D. RAJA (Tamil Nadu): Sir, I too associate myself with the mention made by the hon. Member.

SHRI C. P. NARAYANAN (Kerala): Sir, I too associate myself with the mention made by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I too associate myself with the mention made by the hon. Member.

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I too associate myself with the mention made by the hon. Member.

श्री नरेश अग्रवाल (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्री नीरज शेखर (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

श्रीमती रूपा गांगुली (नाम-निर्देशित): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

श्रीमती झरना दास बैद्य (त्रिपुरा): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करती हूँ।

चौधरी मुनव्वर सलीम (उत्तर प्रदेश): महोदय, मैं भी स्वयं को इस विषय से संबद्ध करता हूँ।

†**جناب محمد علی خان:** سر، منتری جی کیا بولیں گے؟ ---(مداخلت)--- روز ہی یہی چلا ہوا ہے ---(مداخلت)--- یہ کیا کہیں گے؟ ---(مداخلت)---

SOME HON. MEMBERS: Sir, we too associate ourselves with the mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Yes, Shrimati Ambika Soni. ...(*Interruptions*)... Shrimati Ambika Soni has given notice. ...(*Interruptions*)... You sit down. ...(*Interruptions*)... She can talk for one minute. ...(*Interruptions*)...

† Transliteration in Urdu script.

SHRIMATI AMBIKA SONI (Punjab): Sir, I would add to the hon. Member's intervention by saying that the law is meant for human beings and human beings cannot be made to fit in the ambit of law.

MR. DEPUTY CHAIRMAN: Yes, very correct.

SHRIMATI AMBIKA SONI: In this case, if you are granting life to a ten year old, because you are not allowing her to abort, what type of life are you predicting for her, I want to know from the Government.

MR. DEPUTY CHAIRMAN: You are very correct.

SHRIMATI AMBIKA SONI: The Supreme Court has said that they should have one Board which avoids people from going to District Courts, as in the case of this ten year old, or to a High Court and then to the Supreme Court. The time flies by when they pass the 20 or 24 week time-frame. So, are they planning to have a Medical Board in every State as recommended by their Lordship so that this time which the poor people take to go from Court to Court can be minimized? I also want to say, as the hon. Member has said, that for the last three years the amendment to the MTP Act, 1971 is lying in the archives of their Ministry and they are not bringing it. This is extremely important because in the last few weeks the Supreme Court has had seven such cases and each one caused anguish in the country.

MR. DEPUTY CHAIRMAN: I think the Minister is here. Would you like to react? But, anyhow, it is a serious matter. ...(*Interruptions*)...

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Sir, we are looking into the matter. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Tell me what can be done. ...(*Interruptions*)... All right. That is enough. ...(*Interruptions*)... It is very clear; he has said. ...(*Interruptions*)... Now, Shri Tiruchi Siva. ...(*Interruptions*)...

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश)ः महोदय, यह छोटी बच्ची का सवाल है, इसे seriously लिया जाना चाहिए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Shri Tiruchi Siva. ...(*Interruptions*)... You start. ...(*Interruptions*)...

Pathetic condition of destitute widows in Vrindavan (U.P.)

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the holy city of Vrindavan has now become a destitute home of widows in India. Sir, as per the Census of 2011, out of the total number of widows in India, 11 per cent are living in Uttar Pradesh. Sir, the National Commission for Women's report in 2010, with regard to the widows